
(1999) 12 AHC CK 0097

In the Allahabad High Court

Case No : Civil Miscellaneous Writ Petition No. 51205 of 1999

Vijay Krishna Tripathi and Ors.

APPELLANT

Vs

State of U.P.& Ors.

RESPONDENT

Date of Decision : 10-12-1999

Acts Referred:

Uttar Pradesh High School and Intermediate Colleges (Payment of Salary to Teachers and Other Staff) Act, 1971 — Section 2

Citation : (1999) 12 AHC CK 0097

Hon'ble Judges : R.K.Agrawal, J

Final Decision : Allowed

Judgement

R. K. Agarwal, J.—The contention of the petitioners is that they are employees and Teachers of U.P. State Cement Corporation Inter College, Dala, Sonebhadra. The College is run by the U.P. State Cement Corporation and their salary is to be paid under the provisions of Payment of Salaries Act, 1971. In spite of making the payment under aforesaid provisions the State Government is providing Annual grant. Employees and Teachers of Cement Factory Inter College, Churk, Distt. Sonebhadra which is also run by the U.P. State Cement Corpn., approached this Court by filing Civil Misc. Writ Petition No. 32180 of 1995, Chandrika Pd. Gupta and others v. State and others, which was decided on 14/10/1999. This Court allowed the writ petition with certain directions.

2. Heard Shri Ashok Bhushan learned Counsel for the petitioners and Shri Hyder Hussain, learned Standing Counsel who represents the Respondent Nos. 1 to 4 and Shri S.N. Singh, Advocate who represents the Respondent Nos. 5 to 6.

3. The controversy involved in the present writ petition is squarely covered by the decision of this Court in the case of Shri Chandrika Pd. Gupta (supra). The direction given in the aforesaid case will apply in the present case also. With aforesaid observation the writ petition stands allowed.